

**E.C. NO. 1429**

**THIRTEENTH REPORT**

**ESTIMATES COMMITTEE  
(2007-2008)**

**(FOURTEENTH LOK SABHA)**

**MINISTRY OF HOME AFFAIRS**

**(Action taken by Government on the recommendations contained in  
the Eleventh Report (Fourteenth Lok Sabha) on the Ministry of  
Home Affairs - 'New Delhi Municipal Council')**

**S  
E  
A  
L**

**Presented to Lok Sabha on 21.8.2007**

**Lok Sabha Secretariat  
New Delhi**

**August, 2007/ Sravana, 1929(S)**

## CONTENTS

	<b>PAGE</b>
<b>COMPOSITION OF THE ESTIMATES COMMITTEE(2007-2008)</b>	<b>(iii)</b>
<b>INTRODUCTION</b>	
<b>CHAPTER I        Report</b>	<b>1-21</b>
<b>CHAPTER II        Recommendations/Observations which have been accepted by Government</b>	
<b>CHAPTER III       Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies</b>	
<b>CHAPTER IV       Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee</b>	
<b>CHAPTER V        Recommendations/Observations in respect of which final replies of Government are still awaited.</b>	

## **APPENDICES**

- I.        **Minutes of Sitting of the Estimates Committee  
held on 16.8.2007.**
  
- II.       **Analysis of the action taken by Government on  
the recommendations/observations contained in  
the Eleventh Report of Estimates Committee  
(Fourteenth Lok Sabha)**

**COMPOSITION OF THE ESTIMATES COMMITTEE**  
**(2007-2008)**

1. Shri C. Kuppusami, MP - Chairman

**MEMBERS**

2. Shri Lal Muni Choubey
3. Shri Bikram Keshari Deo
4. Shri Anant Gudhe
5. Shri Anwar Hussain
6. Shri Syed Shahnawaz Hussain
7. Shri P. Karunakaran
8. Shri Vijay Kumar Khandelwal
9. Shri Vijoy Krishna
10. Shri B. Vinod Kumar
11. Shri Samik Lahiri
12. Shri Sanat Kumar Mandal
13. Shri Zora Singh Mann
14. Shri Hemlal Murmu
15. Shri D. Narbula
16. Shri Mahendra Prasad Nishad
17. Shri Prabodh Panda
18. Shri Sukdeo Paswan
19. Shri Sachin Pilot
20. Shri R. Prabhu
21. Shri Tufani Saroj
22. Smt. Tejaswini Seeramesh
23. Shri Arjuncharan Sethi
24. Choudhary Bijendra Singh
25. Shri Brijbhushan Sharan Singh
26. Shri Lakshman Singh
27. Kunwar Manvendra Singh
28. Dr. Ramlakhan Singh
29. Shri Rewati Raman Singh
30. Shri Madhu Goud Yaskhi

**SECRETARIAT**

1. Smt. P.K. Sandhu - Additional Secretary
2. Shri A. Mukhopadhyay - Joint Secretary
3. Shri C.V. Gadgil - Director (I)
4. Smt. Manju Chaudhary - Deputy Secretary II

## **INTRODUCTION**

I, the Chairman of the Estimates Committee, having been authorised by the Committee to submit the Report on their behalf, present this Report on action taken by Government on the recommendations contained in the Eleventh Report of Estimates Committee (Fourteenth Lok Sabha) on the Ministry of Home Affairs – ‘New Delhi Municipal Council’.

2. The Eleventh Report (Fourteenth Lok Sabha) was presented to Lok Sabha on 23<sup>rd</sup> May, 2006. The Government furnished their replies indicating action taken on the recommendations contained in that Report on 9<sup>th</sup> May 2007. The Draft Report was considered and adopted by the Estimates Committee (2007-2008) at their sitting held on 16<sup>th</sup> August, 2007.

3. The Report has been divided into the following Chapters:-

- I. Report;
- II. Recommendations/Observations which have been accepted by Government;
- III. Recommendations/Observations which the Committee do not desire to pursue in view of Government’s replies;
- IV. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee; and
- V. Recommendations/Observations in respect of which final replies of Government are still awaited.

4. An analysis of action taken by Government on the recommendations contained in the Eleventh Report of Estimates Committee (14<sup>th</sup> Lok Sabha) is given in Appendix II. It would be observed therefrom that out of 29 observations/recommendations made in the Report, 15 recommendations have been accepted by Government and the Committee do not desire to pursue one recommendation in view of Government’s reply. Replies of Government in respect of 9 recommendations have not been accepted by the Committee and final replies in respect of 4 recommendations are still awaited.

5. During the meeting of the Committee held on 16<sup>th</sup> August, 2007, all the Members present expressed their utter dismay over the lack of purposeful action evident in the Action Taken Notes of the Ministry even on the

recommendations that have been accepted by the Ministry. They desired that the Ministry should show greater sincerity and dispatch in the compliance of recommendations of the Committee accepted by Government.

**NEW DELHI;**  
**August 20, 2007**  
**Sravana 29, 1929(S)**

**C. KUPPUSAMI,**  
**Chairman,**  
**Committee on Estimates.**

## CHAPTER I

### REPORT

1.1 This Report of the Committee deals with the action taken by Government on the recommendations contained in the Eleventh Report (Fourteenth Lok Sabha) on the Ministry of Home Affairs – ‘New Delhi Municipal Council’.

1.2 The Committee’s Eleventh Report (Fourteenth Lok Sabha) was presented to Lok Sabha on 23<sup>rd</sup> May, 2006. It contained 29 observations/recommendations. Action Taken Notes on all these observations/recommendations have been received from the Ministry of Home Affairs – ‘New Delhi Municipal Council’.

1.3 Replies to the observations and recommendations contained in the Report have broadly been categorized as under:-

- (i) Recommendations/observations which have been accepted by the Government  
Sl. Nos. 1, 4, 7, 9, 12, 14, 16 to 19, 21, 22, 25, 27 and 28  
(Total 15, Chapter II)
- (ii) Recommendations/observations which the Committee do not desire to pursue in view of Government’s reply  
Sl. No. 15  
(Total 1, Chapter III)
- (iii) Recommendations/observations in respect of which Government’s replies have not been accepted by the Committee  
Sl. Nos. 2, 6, 10, 11, 20, 23, 24, 26 and 29  
(Total 9, Chapter IV)
- (iv) Recommendations/observations in respect of which final replies of Government are still awaited.  
Sl. Nos. 3, 5, 8 and 13  
(Total 4, Chapter V)

1.4 The Committee dealt with the action taken by Government on some of the recommendations. The Committee note that NDMC area comprises the territory that has been described as Lutyen’s Delhi which includes Rashtrapati Bhawan, Parliament House, Supreme Court, Diplomatic missions, residences of Ministers, Members of Parliament etc., and after noting the scope for improvement in the working of NDMC, the Committee had given some recommendations in its 11<sup>th</sup> Report (14<sup>th</sup> Lok Sabha). The Committee express their serious displeasure on finding action taken replies furnished by the Ministry to be evasive and not indicative of earnestness on the part of the Ministry. The Committee strongly condemn casual approach of the Ministry and are of the view that Ministry should not adopt such callous approach and should be extra vigilant and earnest in taking action on recommendations of the Committee.

## **Granting Right to vote to the MPs in NDMC's Meeting**

### **Observation/Recommendation (Sl. No. 2, Para. No. 2)**

1.5 On viewing the undue delay in implementing the recommendations of the "Balakrishna Committee" and debarring MPs to right to vote in NDMC's meetings the Committee had recommended as follows :-

"The Committee note that Balakrishna Committee constituted to look in to the manner in which the governance of the Union Territory should be carried on, also looked into the functioning of the Municipal arrangements in the area. That Committee had recommended that NDMC should consist of a certain number of Members elected on the basis of adult franchise and an equal number of members appointed by the Lt. Governor and the Vice Chairman, NDMC should be elected by members themselves. As the area covered by NDMC includes not only Government offices, Diplomatic Missions, etc., but also about three lakh resident population, the Committee are of the view that the recommendations of Balakrishna Committee in this regard need to be reconsidered by the Government in all seriousness. This attains even greater significance in view of poor participation of nominated members of the Council in the meetings of the Council and its Committees. The Committee also note that according to Section 4(2) of the NDMC Act, 1994, the Members of Parliament representing the constituencies which comprise wholly or partly the New Delhi Area, shall be special invitees for the meetings of the Council without a right to vote. On the other hand, the MLAs representing constituencies, which comprise wholly or partly the New Delhi area enjoy the right to vote in the Council meetings. The Home Secretary was candid in admission during evidence: "I think it stands to reason that Members of Parliament should also have a voting right". The Committee, therefore, stress that Government should review the desirability of modifying composition of the Council as recommended by Balakrishna Committee keeping in view the basic democratic principles and also granting voting right at the council meetings to the Members of Parliament representing the constituencies comprising wholly or partly the area under the jurisdiction of NDMC."

1.6 The Ministry of Home Affairs in their action taken reply stated as follows :-

“It has been decided that the aforesaid recommendations made by the Estimates Committee are required to be looked into in greater detail to come to correct conclusion and for the present, the existing arrangement may be continued.”

**1.7 The Committee are not satisfied with the action taken reply furnished by the Ministry. Secretary, Ministry of Home Affairs in his deliberation during oral evidence has invariably stated: “..... But I think it stands to reason that Members of Parliament should also have a voting right”. Apparently no serious efforts appear to have been made in this regard after the presentation of the Report to the House. The Committee, therefore, reiterate their earlier recommendation and desire that recommendations of the Balakrishna Committee in regard to modifying the composition of the Council be reconsidered in all seriousness and Members of Parliament representing the constituencies comprising wholly or partly the area under jurisdiction of NDMC should be granted right to vote in the Council meetings.**

### **Recovery of arrears of property tax**

#### **Observation/Recommendation (Sl. No. 6, P. No. 6)**

1.8 On noting NDMC’s failure to assess tax pertaining to 85 properties located at Anant Ram Dairy, the Committee had recommended as follows :-

“The Committee are also constrained to find that there were press reports and audit observations on the failure of NDMC in assessing tax pertaining to 85 properties located at Anant Ram Dairy, though basic amenities were being provided by NDMC to the colony. What is more distressing is the fact that NDMC has failed to explain before the Committee as to how NDMC was obliged to provide civic amenities to these buildings considered to be unauthorised and even not coming under the purview of the tax net. It is also not clear on what considerations and at what level it was decided to provide civic amenities to these unauthorised buildings. These facts lead to the presumption that NDMC has possibly aided and abetted unauthorised constructions by providing them the amenities. Under the circumstances, the Committee recommend that an in-



depth and thorough enquiry be conducted into the entire sequence of events of this case and those responsible be brought to book.

II. Although the Committee were informed during evidence held on 19<sup>th</sup> July, 2005 that the Council had taken a decision that without prejudice to the status of the buildings, they shall be assessed and notices shall be issued to the owners, it had not been implemented till August, 2005. The Committee trust that NDMC would earnestly pursue the matter and recover the arrears of property tax as admissible under the rules without any further delay. The Committee would like to be apprised of the specific action taken in this regard.”

1.9 The Ministry of Home Affairs in their action taken reply stated as follows :-

“During the course of survey conducted by the field staff of the House Tax Department in the year 1999-2000, 65 properties were found to be constructed. Notices under section 72 of the NDMC Act 1994 were issued to all the 65 owners of the properties for assessment of property tax with effect from 1.4.99. The Deptt. is in process of settling pending notices. In the NDMC Act no time is specified for settlement of notice under section 72. The demand shall be raised against the persons primarily liable for payment of Property Tax w.e.f. 1.4.99. Further the field staffs have been entrusted the job to conduct survey of the entire Anant Ram Dairy Colony and to book the properties which have come up recently.

No separate enquiry has been conducted in the matter as this has already been examined in the Annual Audit Report of the Chief Auditor of NDMC. The Property Tax Department of NDMC has issued notices under Section 77 of the Act for initiating assessment proceeding for property tax in 120 cases out of 183 properties located there. In 63 cases, Department is conducting survey and notice will be sent very soon.

In the meanwhile, Ministry of Urban Development had constituted a Committee under Shri K. K. Mathur, IAS (Retd.) to look into various issues relating to unauthorized development in the form of farm houses and unauthorized colonies inhabited by affluent sections of the society. The report of the Committee is under consideration of the Government.”

**1.10 The Committee is not satisfied with the reply of the Government. During the course of oral evidence, Chairperson, NDMC apprised the Committee that there are 85 properties in a place called Anant Ram Dairy which have not been assessed whereas in the Action Taken Replies it is stated that 65 properties were found to be constructed and notices under section 72 of the NDMC Act, 1994**

have been issued to all the 65 owners of the properties. Moreover, it is very astonishing that after a lapse of one year NDMC could not raise even the demand of House Tax against these properties. The Committee views the matter of giving evasive information seriously and therefore, strongly feel that while furnishing the information, the Ministry should be extra vigilant. The Committee while reiterating their earlier recommendation urge that NDMC should earnestly pursue the matter and recover the arrears of property tax as admissible under the rules within six months. The Committee would like to be apprised of the action taken in this regard.

### **Uninterrupted Power Supply**

#### **Observation/Recommendation (Sl. No. 10, P. No. 10)**

1.11 Realising a great need to implement short term and long term plans strictly by NDMC to provide uninterrupted power supply to the consumer, the Committee had recommended as follows :-

“Electricity Department of NDMC is responsible for distribution network upto the supply point of the consumers in the entire NDMC area and for development of power distribution system to meet the growing demand of various categories of consumers. The Committee have been informed that some of the problems of power supply were due to tripping of the grid and burn out of some transformers, which needed replacement. Since it is essential to ensure overall improvement in the services provided by the Council as well as uninterrupted power supply to the consumers, the Committee suggest that NDMC should motivate its maintenance staff through appropriate incentives and implement their short-term and long-term plans strictly according to time schedules prescribed for the purpose.”

1.12 The Ministry of Home Affairs in their action taken reply stated as follows :-

“Some of the problems in ensuring continuity of power supply partly relate to trippings from Delhi Transco Limited end over which New Delhi Municipal Council has no control as power supply is received by New Delhi Municipal Council from Delhi Transco Limited. With regard to the efficient working of the New Delhi Municipal Council system for providing uninterrupted power supply, an Expert Committee headed Sh. Y.P. Singh (formerly Member Tech. Delhi Vidyut Board & Advisor(Power) Govt. of NCT of Delhi was constituted on 9<sup>th</sup> August 2005 to study the existing New Delhi Municipal Council system/analyse the weaknesses, make recommendations and prepare action plan for preventive maintenance etc.

The Committee submitted its report on 30.9.2005. Based on the recommendations of the Expert Committee, the action taken for Short Term & Long Term Plans has been made which is as under:

### Short Term Plans

Sl. No.	Plan	Status
1	Replacement/augmentation of LT Panels and 55 distribution transformers at various electric substations.	Tenders at an estimated cost of Rs.6.53 Crores have already been called and are under technical evaluation. Works are expected to be awarded in the next three months and thereafter executed before 31.03.2008.
2	Replacement of 11KV HT panels in 40 nos. electric sub-stations that have served their useful life.	Tenders for 30 nos. electric sub-stations have already been called and are due for opening on 17.04.2007.
3	Replacement of old 11KV HT feeders and interconnectors cable (12 K.Mtrs. approx) that have served its useful life.	The works are in progress as per site requirement and are expected to be completed by 31.03.2008
4.	Providing Electronic Energy Meters to all the consumers in NDMC area.	Tenders were called both for three phase and single meters. Tenders for single phase meters are to be re-called whereas tenders for three phase meters are in process.
5.	Procurement of 2 no. additional cable fault locating vans for repair of LT cable faults	Tenders have already been called and are in process. Technical specifications are being changed as per latest available specifications. These are expected to be procured by 31.03.2008.
6	Preventive maintenance works as recommended.	These are ongoing works and major preventive works have again been completed before start of summer 2007 viz. before 31.03.2007.
7	Establishing 33KV sub-stations at Trauma Centre of AIIMS	The works have since been completed. Testing & Commissioning is in process. The S/S is to be commissioned before 30.04.2007 providing 16 MVA additional power.

## Long Term Plans

Sl. No.	Plan	Status
a)	Replacement of remaining HT/LT switchgears, distribution Transformers that have served their useful life	As per site requirement, the works will be taken in hand for timely execution. With the passage of time, additional works of this nature are required to be done. These are continuous works, which shall be completed as per site requirements.
b)	Replacement of remaining old 11KV HT feeders & interconnector cable that have served their useful life	
c)	There are a number of high voltage schemes which are under process with CE(E-I) Deptt., some are listed below:	
1	Replacement of sick/faulty 66KV feeder from GT Station to NDMC substation Vidyut Bhawan.	The estimates have already been sanctioned and tenders are being called.
2	Replacement of remaining old 33 KV IP feeders that have served their useful life and feeding power supply to NDMC area.	The estimates are yet to be prepared. The old 33 KV feeders are in working condition and in use.
3	Laying of additional 66KV feeder from Park Street Grid station of DLT to S/S School Lane & Vidyut Bhawan of NDMC	Estimates have already been sanctioned. C.E.A. are being engaged as Consultants and tenders are to be shortly called.
4	Establishing of 66KV S/S at BD Marg & 33KV S/S at Church Road	Earlier called tenders were rejected. Fresh tenders are being called.
5	Augmentation of existing 33KV substations at State Guest House & Bapu Dham to 66KV	The work is linked with up-gradation of BSES Ridge Valley S/S to 220KV which may take about 2 years. Work is being planned accordingly.
6	Establishing 220KV S/S at Harish Chand Mathur Lane & Trauma Centre	DTL has already called tenders and the works are expected to be completed within two years.

Regarding incentives to the Maintenance staff for their motivation, and to increase efficiency following actions have been taken:

1. The staff have been provided with proper hand tool kits.
2. Maintenance staff have been provided with Mobile Phones.
3. Promotions to the eligible field staff.
4. Filling up the vacant posts is receiving top most priority.
5. Residential accommodation is provided to essential duty staff on out of turn basis.
6. Health Scheme Plan for all employees and their dependants with leading Hospitals is under active consideration/implementation.”

**1.13 The Committee are perturbed to note that an Expert Committee headed by Sh. Y.P. Singh (formerly Member Tech. Delhi Vidyut Board S. Advisor (Power) Government of NCT of Delhi constituted to study the existing NDMC system/analyse the weaknesses, make recommendations and prepare action plan for preventive maintenance, etc., had submitted its report on 30.9.2005. But the Ministry has not taken appropriate steps to execute short and long term plans based on the recommendation of the Expert Committee. The Ministry is still in process of calling or scrutinizing the tenders relating to almost all short term and long term plans.**

**1.14 The above mentioned state of affairs is a clear indication of indifference and lack of determination on the part of Ministry to improve the power supply situation as almost 18 months have already passed, since Expert Committee has submitted its Report and the Ministry is unable to start many of short term and long term plans. The Committee strongly recommend that Government should**

**take all possible steps to execute these plans immediately and action taken may be intimated to the Committee within three month from the date of presentation of the Report to the House.**

### **Faulty Water/Electricity Meters**

#### **Observation/Recommendation (Sl. No. 11, Para No. 11)**

1.15 In regard to over billing and faulty working of water/electricity meters, the Committee had recommend as follows :-

“As regards over billing and faulty working of water and electricity meters, the Committee are informed that there is an established procedure to rectify over billing and faulty working of water and electricity meters. The Committee is of the opinion that this is an area that requires utmost attention by NDMC and steps should be taken to check over billing and for replacing faulty water and electricity meters with promptitude. They also desire that the programme for modernization of Water Meter Workshop should be taken up in right earnest and completed within a specific time frame.”

1.16 The Ministry of Home Affairs in their action taken reply stated as under :-

“In case of defective electric/water meter, the electricity and water charges are assessed provisionally and the final assessments are made on the following basis:

1. Consumption Pattern of Last year (CPL - based on the average consumption during the corresponding period of the preceding year)
2. Consumption Pattern of Subsequent year (CPS - based on the average consumption during the corresponding period of the subsequent year)
3. Average base (based on CPL and CPS basis. The average is worked out as  $\frac{CPL + CPS}{2}$ )

**2**

NDMC has already provided electronic energy meters to its bulk supply consumers having electrical load of above 100 KW. There are nearly 660 consumers in this category.

For the remaining categories of consumers, an estimate for providing electronic energy meters is already in process. The requirement of such consumers is 50,000 meters approx. and the estimated cost is Rs.13.00 crores approx.

Tenders have already been invited for procurement of electronic energy meters. Technical bids have already been finalized and price bids also opened. The tender are presently under scrutiny.”

**1.17 The Committee note with dissatisfaction that the reply furnished by Ministry does not mention any step taken by the Government to check over billing and replacing faulty water meters. The Ministry is also silent on Committee’s recommendation that the programme for modernization of water meter workshop should be taken up in right earnest and completed within a specific time frame. The Committee reiterate their earlier recommendation and expect the Ministry to implement the same in its entirety and apprise them of the action taken in this regard expeditiously.**

### **Unauthorised Parking**

#### **Observation/Recommendation (Sl. No. 20, Para No. 20)**

1.18 Stressing the need to frame a parking policy to meet the requirement of people visiting over-crowded and prominent places and noticing the irregularities in allotment and running of unauthorized parking lots, the Committee had recommended as follows:-

“The total number of vehicles registered in Delhi has increased more than six times and the number of private cars, motor cycles, etc. has increased more than seven times during the past twenty years. The Committee find it astonishing that despite such a substantial increase in the number of vehicles in Delhi, NDMC has not yet framed any “parking policy” to meet the requirements of people visiting some of the already over-crowded and prominent places within its area. What is more distressing is the fact that NDMC displayed a lackadaisical attitude in the matters connected with allotment of parking lots and could not prevent running of unauthorized parking lots in its area as substantiated by the

information furnished to the Committee. Even Audit has brought out that as many as seven parking lots were allotted in 2000 and 2001 without obtaining proper approval and two parking lots were being run unauthorizedly during the same period. Contractors who were allotted four parking lots in 1995 for three years had not until March, 2003 paid outstanding license fee of Rs. 13.25 lakh due upto July, 1998 and no efforts were made by the Council to pursue recovery of the outstandings. It goes without saying that such irregularities cannot be perpetuated without the connivance of employees in the Council who are responsible for regulating parking lots. The Committee take a very serious note of such irregularities in the Council and recommend that responsibility should be fixed for the irregularities, erring officials punished, defaulting contractors black-listed and the overdues recovered without any further delay. The follow up action taken in this regard should be intimated to the Committee. The Committee also desire NDMC to formulate a parking policy to regulate traffic in the area under its jurisdiction, to take up the construction of proposed multi-level parking lots at the earliest and take steps for setting up more multi level parking lots in its area.”

1.19 The Ministry of Home Affairs in their action taken reply stated as under :-

“NDMC had framed a parking policy to meet the requirement of people visiting some of the crowded areas. Last such policy was adopted by the Council in the year 2004 which had taken into account various factors to prevent running of unauthorized parking lots.

Under the provision of NDMC Act, only Chairperson, NDMC is competent to accord approval for acceptance and rejection of the tenders invited for various works, including parking lots. The Asstt. Secy. of the Deptt. is authorized to convey approval of the Chairperson for allotment of the parking lots.

For pursuing the recovery of outstanding dues from the parking contractors, it is stated that upto the year 1995, most of the parking lots were allotted to Ex-servicemen sponsored by Director General (Resettlement, Ministry of Defence). The outstanding of Rs.13.25 lacs due upto July 1998 are pending against those Ex-servicemen. With a view to effect recovery from the said ex allottees, the matter has been taken up with the Director General (Resettlement) and matter is being pursued vigorously.

For maintenance of proper records, and recovery of Council dues, an Accounts Section has been created in the year 1998 for the Enf. Deptt. Since then proper records relating to demand and collection security etc. are being maintained and pending recoveries are watched.

A survey has been conducted by RITES Ltd. to recommend ways and means for proper management of the parking lots in NDMC area and also to reorganize the existing parking lots. The recommendations of the RITES have



since been received and the same have been submitted for approval of the competent authority for adoption in NDMC.

In order to improve parking infrastructure in NDMC area and as per the parking policy of Delhi Government development of the following three multilevel parkings has been taken up on a public private partnership basis:

1. K. G. Marg, behind HT Building.
2. Baba Kharak Singh Marg,
3. Sarojini Nagar

Global bids have been invited and qualification process is over. Based on the development control regulations approved by the DDA further stages of bid process are being taken up.

Bids have been received on 9.4.2007 and are under scrutiny.”

**1.20 The Committee are happy to note that a survey has been conducted by RITES Ltd. to recommend ways and means for proper management of the parking lots in NDMC area and also to reorganize the existing parking lots. The recommendations of the RITES have been submitted for the approval of the competent authority for adoption in NDMC. The Committee, therefore, desire that the matter should be taken up vigorously with competent authority in view of the commonwealth games and Committee be apprised of the follow up actions. The Committee would also like to be apprised of the concrete steps taken in regard to construction of three multilevel parkings viz. KG Marg, behind HT building, Baba Kharak Singh Marg, Sarojini Nagar.**

**1.21 At the same time the Committee are distressed to note that the Ministry has not viewed the recommendation of the Committee seriously which states about the irregularities in allotment of parking lots and running of unauthorized parking and to fix responsibility for the irregularities, to punish erring officials, blacklist**

**defaulting contractors and recover over dues without any further delay. The Committee while reiterating their earlier recommendation, urge the Government to take strict action and desire to be apprised of the action taken by Government in this regard.**

### **Encroachment in NDMC area**

#### **Observation/Recommendation(SI. No. 23, P. No. 23)**

1.22 Stressing the need to conduct an inquiry into the entire episode connected with missing official records pertaining to encroachment in NDMC area, and the culprits be brought to book, the Committee had recommended as follows :-

“It is disturbing to note that as against 418 notices served by the Unauthorized Construction Cell of NDMC, follow up action was taken by NDMC only in 145 cases for demolition or sealing of unauthorized premises. The remaining cases are pending before different courts including public hearing by competent authority in NDMC. The Committee have also been informed that a number of religious structures exist in NDMC area on public pathways, footpaths, etc., and in order to ensure that they do not spread, these structures have been videographed and will be updated every three to six months. The Area Inspectors have been made responsible for checking any addition to the existing structures. From the data furnished before the Committee, it is quite evident that the Area Inspectors have not been vigilant enough to check encroachments and unauthorized constructions.

Distressingly, all records pertaining to unauthorized constructions/encroachments prior to January, 2002 are not traceable. To say the least, it is a clear indication of NDMC officials working hand in glove with those responsible for such encroachments. The Committee deplore such actions on the part of public servants who are responsible for protecting and safeguarding public property. The Committee recommend that an enquiry be conducted into the entire episode connected with missing official records pertaining to encroachments in NDMC area and the culprits be brought to book. The files should either be traced or reconstructed within a specified time-frame and the encroachers dealt with firmly. The Committee would like to be apprised of the results achieved in the matter within six months from presentation of this Report.”

1.23 The Ministry of Home Affairs in their action taken reply stated as follows :-

“In order to have better vigilance and effective checks on unauthorized construction, the Junior Engineers posted in Un-authorized Construction Cell (UACC) have been delegated with powers to issue stop work order notices to the party as and when any ongoing unauthorized construction is detected.

As far as records pertaining to unauthorized constructions prior to January 2002 are concerned, it is submitted that records prior to 2002 are available on separate individual files, which are being consolidated. The records of unauthorized construction after that period have been consolidated at one place and are being updated regularly.”

**1.24 The Committee are perturbed to note the casual approach of NDMC regarding records pertaining to unauthorized construction prior to January, 2002. The Committee in their earlier recommendation have asked NDMC to reconstruct the records with a specific time frame and deal with encroachers firmly and communicate results achieved in the matter to the Committee within six from presentation of the report. The Committee are astonished to note that even after lapse of more than one year NDMC could not compile the records and they have not initiated/taken any action towards the culprits. The Committee, therefore strongly recommend that NDMC should take immediate steps for tracing and compiling the records of the unauthorized construction prior to January, 2002 and take action against the culprits and apprise the Committee of the action taken in this regard.**

## **Unauthorised Construction**

### **Observation/Recommendation (Sl. No. 24, Para No. 24)**

1.25 Taking note of unauthorized constructions in Lutyen Bungalow zone area, the Committee had recommended as follows:-

“The Committee also note that during the joint survey for unauthorized constructions in Luyten Bungalow Zone Area conducted by NDMC and Land & Development Office, only 554 out of 771 properties could be surveyed as 217 properties were either locked or not allowed. The Committee desire that the survey of the remaining 217 properties should also be conducted expeditiously and appropriate action taken in cases of unauthorized construction noticed in this area.”

1.26 The Ministry of Home Affairs in their action taken reply stated as follows :-

“NDMC is in the process of restarting survey of 217 properties which were found locked or where survey not allowed by the owner or belongs to Foreign Missions. Notices for survey are being served.

Out of these 217 properties, the department is in the process of issuing notices to 13 properties belonging to Foreign Embassy/Missions to survey the area for unauthorized constructions.”

**1.27 Taking note of unauthorized construction in Lutyen Bungalow zone area and delay in survey of 217 properties, Committee had recommended that the survey of there 217 properties be conducted expeditiously. From the action taken reply furnished by the Ministry, the Committee is constrained to note that even after the lapse of more than a year after the presentation of Report, NDMC is still in the process of restarting survey of such properties. The Committee finds this indifference extremely disappointing. The Committee very strongly reiterate their earlier recommendation that the survey of these properties be conducted**

**expeditiously and appropriate action be taken according to the guidelines issued on 8.12.1988 by the Government of India. The Committee desire to be apprised of the action taken in this regard.**

**Need to frame Clear cut guidelines for functions**

**Observation/Recommendation (Sl. No. 26, P. No. 26)**

1.28 Keeping in view the problems faced by residents of Park Lane adjacent to Indoor Stadium when the functions are held in Indoor Stadium, the Committee had recommended as follows :-

“Talkatora Indoor Stadium is given on rent for holding various functions and the parking space adjacent to the Indoor Stadium is also rented out for cooking and catering services for some of such functions. It has been pointed out in a representation submitted to the Committee by the residents of Park Lane that whenever the vacant space is let out, the leftover food and other garbage are not cleaned for days. Moreover, tents and fittings are erected and dismantled late in the night causing great deal of noise pollution and disturbance to the residents of Park Lane adjacent to the Indoor Stadium. However, Ministry of Home Affairs informed the Committee that efforts are made to clear the leftover food by 10 a.m. on the following day and the users of the Stadium are also being asked to clean up the parking space immediately after the functions are over. In view of the serious problems being faced by nearby residents particularly during nights, the measures taken by NDMC for timely cleaning up, checking noise pollution and disturbance to the nearby residents seem to be inadequate. The Committee, therefore, recommend that NDMC should use space inside the Stadium for cooking food etc. and not use the parking space for such purposes. They also desire that NDMC should frame clear cut guidelines for users of Talkatora Indoor Stadium and ensure their strict compliance by the users as well as NDMC staff. The concerned officers/staff should be invariably made accountable for any lapses in this regard.”

1.29 The Ministry of Home Affairs in their action taken reply stated as follows :-

“After the representations of the Residents of Park Lane were received, cooking/catering has been allowed in the side lane of the Talkatora Indoor Stadium.

Cooking inside the premises is not permitted by the Fire Department, NDMC, as it is a fire-hazard. Recently, Council has approved enhancement of the charges for booking this side lane for catering purposes, from Rs.2,000/- to

Rs. 10,000/-. The security has also been enhanced from Rs. 5,000/- to 10,000/-. In case of any violations the security is liable to be forfeited.

The staff has been given strict instructions for ensuring that erection and dismantling of tents is carried out during day time.”

**1.30 The Committee are not satisfied with the action taken reply of the Government and are of the view that just increasing the booking and security charges of side lane adjacent to the Indoor Stadium and merely giving strict instructions for erection and dismantling of tents in a day time will not be enough to solve the problem of nearby residents of this area. The Committee, in their recommendation have stressed that clear-cut guidelines in this regard be issued for users as well as NDMC staff. The Committee while reiterating their earlier recommendation urge that detailed guidelines in this regard be issued for users as well as NDMC staff and strict compliance of these guidelines be ensured.**

### **Preparation for Commonwealth Games 2010**

#### **Observation/Recommendation(SI. No. 29, Para no. 29)**

1.31 Regarding preparation for the prestigious Commonwealth Games 2010, the Committee had recommended as follows :-

“In view of the prestigious Commonwealth Games 2010 to be hosted in the capital, there is an urgent need for all agencies of the Government including NDMC to gear up in order to provide infrastructure on a par with international standards. In addition to upgradation of the stadia, parking areas; roads; parks; shopping centres; places of tourist interest; etc., are also required to be brought up to the desired standards. Making NDMC area slum free and rehabilitation of the slum dwellers are also some of matters requiring prompt attention of the Council. The Committee, therefore, stress that NDMC should formulate an action plan for providing total face lift to the city falling within its jurisdiction and have it implemented within a stipulated and rigid time-frame. The Committee would like to be apprised of specific steps being taken by NDMC in preparation for the Common Wealth Games 2010.”

1.32 The Ministry of Home Affairs in their action taken reply stated as under :-

“In view of the Commonwealth Games-2010, training needs are being identified to upgrade the work culture and output to meet international standards. Behavioral capsules are also being designed for the officers/officials of all categories and even skilled/unskilled workers are being trained for enhancing their knowledge and to keep them informed with the latest techniques and implementation thereof.

**Projects:**

**(1) Stadia Projects:**

The concept plan for Talkatora Stadium, a venue for boxing event has been submitted to Delhi Urban Arts Commission (DUAC) for approval. The detailed plan and estimates are under preparations.

The concept plan for Shivaji Stadium, a venue for warm-up hockey matches, developed by the Architect consultant is being scrutinized.

**(2) Road Improvement Plan(RIP):**

Out of 52 roads in this project, work on 21 roads has been completed. The work in respect of 5 roads is in progress.

**(3) Redevelopment of Connaught Place:**

The plan of Restoration of Façade of ‘C’ block has been approved by DUAC and the administrative approval taken for expenditure sanction has been obtained.

The tenders for restoration of Façade of ‘C’ block has been received and the technical bid is under Scrutiny.

**4) Street Landscaping Project:**

The major roads taken in this project are (i) Mother Teresa Crescent, (ii) BKS Marg & Hanuman Plaza, (iii) Tees January Marg & Lane, (iv) Niti Marg, (v) S.P. Marg, (vi) Aurbindo Marg, (vii) Mandir Marg, (viii) Janpath, (ix) Dalhousie Road & (x) Church Road. The conceptual plan except the roads appearing at serial numbers (vii) & (viii) have been approved. Preliminary estimates are being prepared. In case of road at serial numbers (vii) & (viii), the conceptual plan is at

the stage of preparation. The landscaping of Dalhousie road and Church road will be done departmentally.

#### **5) Restoration of N.P. Boys School:**

The Heritage Conservation Committee and DUAC have approved the concept and design of this project. Preliminary estimates has been approved by the Council. Notice inviting tender is being prepared.

#### **6) Restoration of Gole Market:**

The Heritage Conservation Committee and DUAC have approved the concept and design of this project. Preliminary estimates has been approved by the Council. The project has been divided into three segments.

- i) Implementation of Signages, Street furniture detailed estimates is being scrutinized.
- ii) Rehabilitation of Buildings & services and façade restoration. Detailed estimates has been prepared and is being checked by Planning Deptt.
- iii) Improvement of interior design and upgradation of shop office. Detailed estimates is being scrutinized

#### **7) Multilevel Parking:**

Three locations have been identified for the construction of Multi Level Parking on public-private participation basis to ease out the problems faced by citizen in parking of vehicles. These sites are located at Baba Kharak Singh Marg, Kasturba Gandhi Marg (behind HT Bldg.) and Sarojini Nagar. M/s IDFC has been appointed as consultant for this project. Tenders have been received for this project and is under scrutiny.

#### **8) Construction of Public Toilets:**

This project is meant to improve public utilities in NDMC area and the work i.e. being executed as Build-operate-transfer basis. The first plan of the work for creating facility south of Rajpath is already in progress and is being done by M/s Hythro Power Corporation Ltd. The tender for the second to create this facility north of Rajpath is ready for publication phase.

#### **9) Redevelopment of Yashwant Place, Cinema Complex:**

This complex is being developed as a modern leisure cum commercial center on public-private participation basis. The work is being done under the consultancy of M/s IL&FS.



### **10) Municipal Waste Processing & Disposal facility at Okhla:**

NDMC has earmarked an area of land measuring about 15 acres for establishing facilities to process, manage and dispose Municipal Solid Waste on public-private participation basis at Okhla. M/s IL&FS has been appointed consultant for this project. The plant will take care of the MSW and the bi-products, such as RDF, fluff bio-gas etc. which will be utilized for generation of electricity and producing fly ash.

### **11) PPP Project for the Collection and transportation of Municipal Solid Waste:**

The work of collection, segregation and transportation of MSW and landscape waste (leaves, tree trimmings, branches etc.) in NDMC area from point of collection to the land fill site waste processing site has been awarded to M/s Ramkey Energy & Environment Ltd. for a period of 8 years.

### **12) NDCC Phase-II:**

The work of rectifications of defects and the balance work of NDCC Phase-II building and the auditorium and Library building is in progress. The target date completion of this project is Dec. 2007.

### **13) Janpath Market Improvement:**

Tenders for the improvement of façade for Janpath Road berm market has been called and will be opened in the last week of April 07. The redevelopment plan for various other NDMC markets is under preparation.”

**1.33 The Committee are perturbed to note that just three years are left to start prestigious Commonwealth Games 2010 and Ministry has still not taken concrete steps in this regard. In regard to Road Improvement Plan (RIP), out of 52 roads, current status of 26 roads has not been furnished. In most of the projects tenders, estimates, technical bid are still under scrutiny or under preparation.**

**1.34 The Committee, therefore, strongly recommend that Government should take steps expeditiously and within a stipulated and rigid time frame to prepare**

themselves to meet all requirements of international standards to host the prestigious 2010 Commonwealth Games.

### **Implementation of Recommendations**

1.35 The Committee would like to emphasise that they attach the greatest importance to the implementation of recommendations accepted by the Government. They would, therefore, urge that the Government should keep a close watch so as to ensure expeditious implementation of the recommendations accepted by them. In case it is not possible to implement the recommendations in letter and spirit for any reason, the matter should be reported to the Committee with reasons for non-implementation.

1.36 The Committee desire that replies in respect of the recommendations contained in Chapter V of the Report may be finalized and final replies of the Government furnished to the Committee expeditiously.

## CHAPTER II

### RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

#### Recommendation (S. No. 1 Para No. 1)

The Committee took up the subject "New Delhi Municipal Council" (NDMC) for examination and had detailed interactions with the representatives of Ministry of Home affairs and New Delhi Municipal Council. In the light of the landmark Constitution (74<sup>th</sup> Amendment) Act, 1992 which provided for constitutional status and a distinctive role to municipalities, the NDMC Act, 1994 was enacted by Parliament providing special status to New Delhi Municipal Council. NDMC area comprises the territory that has been described as Lutyen's Delhi, which includes Rashtrapati Bhawan; Parliament House; Supreme Court; Central Government Offices; Diplomatic Missions; residences of Ministers, Members of Parliament, Diplomats and Central Government employees; and also a few private residential properties and shopping complexes. After going into the working of NDMC, the Committee are of the view that there is sufficient scope for improvement in several spheres of its working. These aspects have been dealt with in detail by the Committee in the succeeding paragraphs.

#### **Reply of the Government**

The view of the Hon'ble Committee is noted.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

#### Recommendation (S. No. 4, Para No. 4)

The Committee find that NDMC receives substantial grants-in-aid from Government and the deposition by the Chairperson, NDMC in this regard that NDMC is a municipality with a difference and it does not depend on State or Central grants for its operations is not fully justified. The Committee also note that with concern that the Council has not been able to utilize fully the annual budget allocations since 1999-2000. The unspent amount with the Council was Rs. 3,124.37 lakh, Rs. 7452.45 lakh, Rs. 9,696.85 lakh, Rs. 9,932.97 lakh and Rs. 8,229.64 lakh in each of the succeeding years during the period 1999-2000 to 2003-04. The reason for the under-utilization of funds put forward by NDMC are that: the capital expenditure is taken from year to year basis, some of these estimates are projected even before the projects are properly and fully conceptualized, there are certain procedures before the actual expenditure could take place, etc. The Committee are not satisfied with these reasons adduced by the Council for under-utilization of funds. The Committee, therefore, recommend that the Council should ensure that the projections made in its Budget estimates are based realistic

assessment of requirement of funds. A system of development accounting based on modern principles of municipal management and accounts needs to be put in place which should make costs of service transparent for both NDMC and the public. The Committee would like to be informed about the precise steps taken by NDMC in this regard.

### **Reply of the Government**

The existing Book Keeping system in New Delhi Municipal Council is changing over to commercial accounting. In this regard a firm of Chartered Accountants has been engaged as consultant for transition and revamping from the year 2004-05. This change would provide for scientific accounting of development fund.

New Delhi Municipal Council has issued instructions to all concerned that due care be taken in future to ensure the projections made in budget proposals are based on realistic assessment of requirement of funds for the schemes proposed for execution.

A Committee headed by Director (Finance) was constituted by the Chairperson, NDMC to study processing delays in various stages of proposal from Engineering Department and suggest remedial action for minimizing delays without deviating from the procedure. The recommendations made by the Committee include a Scheduled Monitoring Mechanism; periodic review of the progress of proposals/tenders over Rs.25 lakh; upward revision of delegation of powers; laying down time schedule for scrutiny of proposals; preparing check-lists for curtailing delays; computerization in various areas, etc. These recommendations are being followed.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 7, Para No. 7)**

Government buildings under NDMC Act, 1994 are exempt from payment of property tax. In lieu of property tax, NDMC is levying service charges on these buildings through executive instructions issued by the Ministry of Finance. While service charges are being paid by some Ministries/Departments, others have raised objections to the executive instructions. As a result, an amount of Rs.3410 lakh was outstanding against Government Departments as on 31.03.2005. The Committee also note that at present the service charges are being levied on the basis of executive orders issued by the Ministry of Finance without any statutory provisions in this regard. In view of the constraints being faced in the recovery of service charges, NDMC has been advised to carry out an amendment to the NDMC Act to provide for collection of service charges in lieu of property tax. At the time of evidence taken by the Committee, the proposed amendment was stated to be under active consideration of the Delhi Government. The

Committee desire that the Ministry of Home Affairs should take prompt steps for amending the NDMC Act.

As stated during the course of examination of this subject, the proposal for appointing a person or an authority with statutory powers for valuation of properties and calculation of service charges should also be considered seriously so that NDMC is not denied of its rightful dues. Recovery of outstanding service charges from Government Departments should also be pursued at the highest level and the Committee apprised of the results achieved in this regard.

### **Reply of the Government**

The New Delhi Municipal Council passed a resolution on 27.4.2005 for amendment of Sections 65, 363 and 412 of the NDMC Act, 1994, by inserting provisions for levy of service charge on properties of State Governments, Central Government and Diplomatic Missions. It also included appointment of a person with statutory powers for valuation of properties and calculation of service charges. The resolution has been forwarded to the Govt. of NCT of Delhi to legislate in the matter.

The matter regarding payment of service charges to the municipal bodies was considered in a meeting convened by Additional Secretary in Ministry of Urban Development on 7.6.2006. In the meeting, it was decided that the local bodies like New Delhi Municipal Council, Municipal Corporation of Delhi etc may collect service charges from the Union of India for the properties serviced by them at the rate of 75% of the property tax computed in respect of private properties located in their jurisdiction.

The need for appointing a person or an authority with statutory power for valuation and calculation of service charges was not felt necessary as the matter was referred to the Committee constituted under section 9 of the NDMC Act to see the applicability of Unit Area Method of Property Tax in NDMC area. The Committee has recommended calculation of service charges on properties of State Govt. and diplomatic enclave as per Govt. Properties and has invited public suggestions/objections.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 9, Para No. 9)**

NDMC used to procure 140 million liters per day (MLD) of filtered water from Delhi Jal Board. When the supply was reduced to 120 MLD, NDMC generated about 20 MLD water through its own efforts by installing 137 tubewells and 5000 deep well hand pumps to meet the short supply. In order to meet the growing demand for drinking water in future and to redress the complaints on account of no supply or low pressure in water

lines, the Committee suggest that NDMC should make advance planning for modernizing and augmenting its system of water supply for meeting the demand in its area in an efficient manner.

### **Reply of the Government**

New Delhi Municipal Council has initiated necessary action by diverting the excess water from its areas wherever available to the areas where the scarcity of water is felt, through internal arrangements.

New Delhi Municipal Council has also awarded the work for conducting "Technical-Commercial Survey Analysis" of water distribution system in its area to M/s. SPAN Consultant Pvt. Ltd. for modernization and augmenting the system through internal arrangements.

New Delhi Municipal Council has also approached Delhi Jal Board to enhance the supply of water to New Delhi Municipal Council from different points of bulk supply by diverting the available additional quantity of water due to commissioning and functioning of Sonia Vihar Project.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 12, Para No. 12)**

One of the important statutory functions of NDMC is to ensure daily cleaning of streets and removal of garbage so as to provide neat and clean environment in the areas within its jurisdiction. According to the Ministry, cleaning and sweeping of roads and surroundings and removing of garbage are being undertaken on all days including Sundays and holidays and sustained efforts are being made for improving the attendance of safai karamcharies. However, a study conducted by Audit has brought out that the claims made by the Ministry have a hollow ring to it as 16 Resident Welfare Associations had reported that cleaning, sweeping and removal of garbage were not attended to by the staff daily and complaints in this regard were not attended to promptly. It is distressing to note that Audit Report 2001 pointed out that NDMC paid a hefty sum of Rs. 2.14 crore to private transporters for removal of garbage during the period from 1997 to 2000, despite the fact that NDMC had more than the required fleet of its own vehicles. From the information made available to them, the Committee find that NDMC hired private vehicles thus having at its disposal 81 trucks against the requirement of 55 trucks in 1997-98, 92 trucks against the requirement of 71 trucks; in 1998-99 and 92 trucks against the requirement of 84 trucks in 1999-2000. NDMC admitted that low utilization of fleet of trucks for removal of garbage has been on account of number of holidays, breakdown of vehicles, lack of will to work in a Government set up, absenteeism, etc. In the opinion of the Committee it is a clear

manifestation of lack of supervision, monitoring and work culture in NDMC. There is need for reorganization and motivation of the entire division of NDMC that is responsible for maintenance, cleaning and removal of garbage. The Committee, therefore, recommend that NDMC should devise a scientific mechanism for close monitoring and supervision at all levels with a view to ensuring optimum utilization of manpower and fleet of trucks available for daily cleaning and removal of garbage.

### **Reply of the Government**

Despite best efforts, utilization of departmental vehicles can only be improved to a certain extent because of their age. New garbage vehicles were not being purchased as New Delhi Municipal Council thought it better to outsource the services of collection and transportation of garbage, on the basis of tender. Hence whenever the adequate number of New Delhi Municipal Council trucks were not available, department had been hiring private trucks to supplement the work of lifting of garbage.

Repeated efforts are being made to motivate the staff for better supervision which has shown positive results in the last 2-3 years. In fact New Delhi Municipal Council is in the process of completely overhauling the solid waste management system to meet the requirement of MSW Management rules 2000.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 14, Para No. 14)**

NDMC has a 150 bed General Hospital, one 50 bed Maternity Hospital and 36 dispensaries to cater to the health requirements of the people in the NDMC area. Reportedly, there are complaints that doctors and medicines are generally, not available in the NDMC run hospitals and dispensaries causing hardships to the patients. Despite surprise checks and action taken against absentees and chronic late-comers, the situation does not seem to be fully satisfactory. In the opinion of the Committee, there is an imperative need to improve the overall working of the hospitals by ensuring punctuality of doctors and staff and also by maintaining equipments and providing medicines. They, therefore, stress that appropriate steps should be taken to improve the functioning of NDMC run hospitals and dispensaries. The Committee also recommend that complaint/suggestion boxes be kept at prominent locations in the hospitals and dispensaries run by NDMC and the Health Department should make arrangements to collect the complaints and suggestions from the boxes every fortnight and take corrective measures for improving the health services.

### **Reply of the Government**

New Delhi Municipal Council keeps in its store 413 drugs of various kinds. Of these 80 drugs are meant exclusively for in-patients. The budgetary allocation and the

expenditure on procurement of medicines have constantly been on the rise since 2002-03 as tabulated below:

Sl. No.	Year	Budget provision (Rs. in lacs)	Expenditure (Rs. in lacs)
1	2002-03	136	135
2	2003-04	171	140
3	2004-05	205	193.47
4	2005-06	205	204.20

NDMC medical services have been re-organised by bringing all types of services under one roof. The senior-most doctor is the In-charge of the said medical unit which in turn ensures better supervision over the staff and also punctuality. All the major equipments are under annual maintenance service contract with the supplying firms. Both the hospitals under the control of NDMC have suggestion boxes at prominent places. The same have been placed in the dispensaries as suggested.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II dated 9th May, 07)

### **Recommendation (S. No. 16, Para No. 16)**

The Committee not with concern that out of 3091 students of NDMC schools who appeared in class X examinations during the last five years, only 54 students scored marks between 75% and 89% and only 4 students scored above 90% marks. Out of 2510 students, who appeared in class XII examination during the same period, only 39 students scored marks between 75% and 89% and none of the students could score above 90% marks. It is a clear indication that the quality of education being imparted to students in NDMC owned schools is not upto the mark. Although NDMC has informed the Committee during evidence that it will give emphasis on improving the infrastructure in schools, timely supply of books, uniforms and upgradation and modernization of education, they would like to be assured in more concrete terms of the seriousness NDMC attaches to achieving these objectives. The Committee would also like NDMC to concentrate more on improving the quality of education so that the students of NDMC schools may achieve standards and gradings comparable to public schools. A concrete action plan should be drawn up for achieving this end and the Committee be apprised of the same.

### **Reply of the Government**

It is submitted that there is a constant improvement in quality of education being imparted to students in New Delhi Municipal Council. There is an increase over last



year in terms of pass percentage, total number of first division and students securing above 80% & 90% as per data given below for the academic year 2005-06 :-

### **Class X**

Pass percentage – 64%  
% of 1st Divn. – 35%  
Out of total passed,  
Above 80% - 14 students  
Above 90% - 02 students

### **Class XII**

Pass percentage – 80%  
% of 1st Divn. – 48%  
Out of total passed,  
Above 80% - 4 students  
Above 90% - 1 student

Following steps are being taken up to improve quality of education:

- a. Extra classes have been conducted to improve the quality of result in Board Examinations, for this, help of leading public schools like DPS, R.K. Puram is also being taken.
- b. In order to improve the quality of teaching, emphasis is given on teachers training. During summer vacations, teachers training was organized which included stress management for teachers, techniques of making learning interesting and adolescence education.
- c. NDMC has constituted from this year a scholarship of Rs.500/- per month for all girls students of class XI who will secure 60% and above in class X CBSE examination. This scholarship will be given every month for a period of 2 years i.e. till class XII.
- d. It has been decided to create an ability section from Class IX and XI in same schools of NDMC for providing special attention to the meritorious students. The students will be selected from a common examination at level of Class VIII and securing over 80% in this examination. The examination has been conducted and the ability sections will start functioning from the 2007-08 session.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 17, Para No. 17)**

At present the repair of roads is being carried out manually through 18 Road Service Centers spread across the NDMC area. It is also stated that efforts are being made to mechanise patch and pothole repair of the roads. According to the Home Secretary, the common problem in Delhi is multiplicity of agencies providing various services such as telephones, sewer and others where digging of roads becomes a prerequisite and NDMC has to relay the roads. The Committee, therefore, strongly feel that the process of mechanization of road repair should be introduced without any further delay so as to ensure time and cost effectiveness in maintenance of roads. They further desire that there should be proper coordination based on GIS system and agreement among different service providers and it should be made mandatory for all such agencies to repair the roads immediately after they have finished their work.

### **Reply of the Government**

The repair and maintenance of roads and lanes are done by the agency/contractor for a period of one to five years, depending on the contract agreement. After this period, the work is done by the Department manually. However, efforts have been made to identify suitable road repair machines keeping in view the availability of accessories, software technique suited to municipal interests, road conditions and the working trends.

NDMC has developed its own GIS system on which all important public utilities have been marked for improving the delivery of service. Regular inspection is carried out to find out potholes and whenever these come to notice, the same are immediately repaired.

NDMC has also developed in-house software for granting permission for road cut. Inspection by the Department is also done to monitor the road cut provision. NDMC is charging restoration charges for restoring road cut after completion of work.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 18, Para No. 18)**

The Horticulture Department of NDMC is responsible for maintaining 6 gardens, 49 roundabouts and 82 small parks in residential colonies for which total manpower in the Department is 1492 out of which 1338 are Malis. Although NDMC has claimed that the green areas are maintained in the best possible manner, the Committee strongly feel that the maintenance and upkeep of parks and roundabouts in NDMC area is not up to the mark despite having as many as 1338 Malis on the payroll of NDMC. Evidently, the personnel in this Department are not properly deployed and they also lack proper training, guidance and motivation. Considering the fact that NDMC area, being the heart of the national capital, should receive highest priority as far as maintenance and beautification of green area are concerned, the Committee desire that the

Horticulture Department should accordingly, draw up an action plan for imparting adequate training to its personnel so as to ensure better upkeep of the parks and roundabouts. They would like to be apprised of follow up action taken by NDMC in this regard.

### **Reply of the Government**

The Horticulture Department is responsible for maintaining Central Vista, major parks and gardens, colony parks, roundabouts, green strips along the roads including maintenance of roadside trees and plantation. In addition, the department does the periodic pruning of trees, lifting of fallen trees and branches during storm, collects horticulture wastes from the garden and roadsides. The department is also responsible for preparation of lawns of Rajpath & India Gate during Republic Day celebration, other events having national as well as social and cultural importance, floral decoration along the VVIP routes and major events. There are 1230 malis in the department to carry out the duties under 67 choudharies.

However, the department is aware of the problems at field level and has taken various steps to improve the efficiency of staff, mechanization and better maintenance of green area of NDMC.

**Roundabouts** – For the purpose of redesigning and developments, NDMC had outsourced 25 roundabouts to different Public Section Undertakings and other reputed organizations. Planning for re-landscaping of remaining roundabouts is under consideration and upgradation.

**Colony Parks** – For proper upkeepment of parks, special efforts have been made and in the colonies of Jor Bagh, Golf Link, Malcha Marg, possibilities are explored to develop the parks with the help of RWAs under Bhagidari Scheme.

**Roadside berms & green strips** – NDMC is giving high priority to improve the roadside greenery, avenue plantation. The planning for comprehensive development of Road Berms is underway.

**Training and motivation to staff** – Forest Research Institute (FRI), Dehradun is engaged as consultant for training of Field Staff including malis in identification of Diseased trees and causal organism for disease and treatment. This is on going project. FRI Scientists have visited Delhi to guide and train field staff in nursery techniques, tree maintenance and raising of good quality tree saplings. Field officers at Dy. Directors, Asstt. Directors and Section Officers are sent to Forest Research Institute, Dehradun for undergoing training on Tree Management and Conservation.

In October 2006, A workshop on Tree Conservation issues was organized by the department for the benefit of Field Officers.

Ten malis were trained at IARI Pusa in floriculture during the year 2006-07.

Around 20 Choudharies and 600 Malis were sent on field visit in various parks & gardens of Delhi including Mughal Garden, Rashtapati Bhawan for learning the quality of horticulture work and knowledge sharing.

**Mechanization** – To improve the efficiency and performance of the staff, mechanization component is increased. Required machinery like Power tillers, Ride on lawn mowers, tractors and shrub masters, chain saw etc. are procured time to time as per necessity.

**Trees** – NDMC is known for beautiful Avenue trees, which give special character to each road. Since the trees along roadside are 6-7 decades old, during strong wind/storm, few of the trees fall every year. For preparation of a scientific replacement plan of trees, treatment of diseased trees and providing training to the staff of the department in appropriate techniques, the Forest Research Institute, Dehradun has been appointed as Consultant.

**Scarcity of water** – For proper maintenance of green area, sufficient water is essential and in the recent years, acute shortage of water for meeting horticultural needs has been experienced in NDMC area. This has badly affected the horticultural activities. NDMC is considering various options to overall improvement to augment water supply.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 19, Para No. 19)**

The Committee express their satisfaction over the fact that NDMC has made a provision for rain water harvesting in its building bye-laws and it does give Completion Certificate to any new building unless it has rainwater harvesting provision in it. NDMC is stated to have completed 17 such works in the building belonging to it. Three works for rainwater harvesting are in progress and has also referred 85 such projects to the Central Ground Water Board for their advice. The Committee suggest that in order to optimally utilize the rain water for being used for various purposes in the city, NDMC should explore the possibility that even the existing buildings in the area are gradually made to adopt water harvesting techniques. In order to achieve this objective, the possibility of extending certain incentives to such building owners who go for water harvesting works should also be considered seriously.

### **Reply of the Government**

The Council has already passed a Resolution for grant of incentives to the building owners who opt for water harvesting system in the form of rebate from House Tax, Electricity/Water charges etc.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

**Recommendation (S. No. 21, Para No. 21)**

Complaints received in NDMC are registered in the Central Control Room. Besides this, senior officers meet the public as part of open darbar and bhagidari scheme of the Chief Minister of Delhi. While proper record of complaints received in the Central Control Room are being kept, no record of complaints received in open darbars is maintained by NDMC. The Committee consider it important that proper record of complaints received during open darbaras is also maintained for their timely follow-up and redressal. They also stress that keeping in view the nature of responsibilities discharged by NDMC. The public grievances redressal machinery in the Council should be further strengthened and concrete steps taken for timely redressal of grievances of the public.

**Reply of the Government**

Proper record, including Action Taken Report, is maintained for the complaints received in the Central Control Room and at various Complaint Centres in NDMC area.

A separate Register is being maintained for the redressal of grievances/complaints received during Open Darbar. Action Taken Report is sought from the concerned officer on the grievances/ complaints.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

**Recommendation (S. No. 22, Para No. 22)**

In NDMC there were 1,668 vacancies in different grades in July, 2005 against the sanctioned strength of 18,000 employees. The Committee have been informed that the vacancies in Group 'C' and 'D' posts have been intimated to Delhi Staff Selection Board and that no part of the council has been suffering on account of vacant posts as short-term contracts are resorted to in anticipation of the vacancies. The Committee consider that such a large number of vacant posts is a clear manifestation of the adverse effect on the delivery of services by NDMC and they, therefore desire that NDMC should pursue the matter earnestly with Delhi Staff Selection Board and get the vacancies filled up at the earliest to ensure smooth functioning of NDMC.

## **Reply of the Government**

For various vacant posts of Group 'C' in New Delhi Municipal Council, Delhi Subordinate Services Selection Board has been requested to fill up these posts on urgent basis. Regarding vacant posts of Group 'D', New Delhi Municipal Council itself is taking necessary action being competent to do so. The number of vacant Group 'C' posts is much less compared to that of Group 'D' posts. New Delhi Municipal Council is employing people on contract to meet the shortfall of staff so as to ensure smooth functioning of works.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

## **Recommendation (Sl. No. 25, Para No. 25)**

As per the latest survey there are as many as 41 jhuggi clusters in NDMC area of which five are on NDMC land and others are on Government owned land belonging to different Departments. After 25 jhuggi clusters were removed in 2002, there has not been much progress in removal and relocation of such encroachments in NDMC area. As for removal of such clusters on NDMC land, NDMC has been allotted two acres of land at Bakkarwala for relocation of jhuggies and the Slum and JJ Wing of MCD has been entrusted with in task of relocating the eligible members out of these clusters. Since NDMC is responsible for monitoring encroachments on its land, the Committee desire that NDMC must draw up a time-frame for vacating the jhuggi clusters on its land. The Committee also expect NDMC to pay specific attention to removal of jhuggi clusters in its municipal area in view of the forthcoming Commonwealth Games 2010 and apprise the Committee of the progress achieved in this regard.

## **Reply of the Government**

Slum and JJ Wing of MCD is the Nodal Agency for relocating the Jhuggi-Jhopri clusters. There are seven Jhuggi Clusters in NDMC land. NDMC has deposited Rs.1,08,69,000/- to Slum and JJ Department of MCD for relocation of these jhuggis. The matter has also been taken up with the Ministry of Urban Development. Two meetings have been held in this connection under the Chairpersonship of Secretary, Ministry of Urban Development. Slum & JJ Department has been asked to relocate the Jhuggi Clusters in NDMC area on priority basis.

(Ministry of Home Affairs OM No.16015/4/06 Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 27, Para No. 27)**

Yet another area requiring attention of NDMC is the improper utilization of the parks for playing cricket, football etc. Undoubtedly, such activities amount to misuse of gardens and inconvenience to the morning walkers. According to NDMC, an area in Talkatora Garden has been earmarked as cricket ground where playing of cricket and football is officially permitted. The Committee stress that the area meant for cricket ground should be clearly demarcated with boundaries so that other users of the park are not put to undue inconvenience.

### **Reply of the Government**

In parks & gardens of New Delhi Municipal Council, playing of any game like cricket, football is not permitted as playing of the games leads to damage to the garden. However, in the Talkatora Garden, an area is earmarked for playing cricket, which is called Talkatora Cricket Ground, which is regularly used for Cricket. The demarcation of playground has been completed.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (S. No. 28, Para No. 28)**

The Committee are perturbed to note that out of 10 cases relating to corruption charges against employees of NDMC pending before Counts/special Judge, 9 cases relate to illegal gratification. It gives an impression to the general public that corruption is rampant in NDMC. Undoubtedly, NDMC would be able to improve its working only if corrupt practices and cases of illegal gratification are totally weeded out. The Committee, therefore, strongly recommend that vigilance mechanism in NDMC should be further strengthened and stringent action taken against employees who are found indulging in corrupt practices.

### **Reply of the Government**

These 9 cases were related to the period from 1998 to 2001. For the period of 2001-06, 3 cases have been registered for which 5 persons, namely Sh. A.K. Bajaj, AE, Sh. Jai Bhagwan C&D mistry, Sh. Harish Joshi, Fitter, Sh. J.K. Sood, AE, Sh. Vijay Kumar, JE, were booked for illegal gratification as well as undue favour.

Efforts have already been made to control corruption by organizing Vigilance Awareness Weeks, educating staff and by organizing seminars on these issues. Preventive action was also taken by conducting surprise checks and by checking the files being dealt by the dealing hands.

All efforts are being made to strengthen the Vigilance Deptt. and also to take stringent action against the employees, who are found indulging in corrupt practices.

The registration of cases by CBI or Anti Corruption Branch relating to corruption charges shows a declining trend.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)



### Chapter III

#### RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURUE IN VIEW OF GOVERNMENT'S REPLY

##### Recommendation (Sl. No. 15, Para No. 15)

There are as many as 87 schools being run by NDMC including 6 Navyug Senior Secondary Schools and 3 Navyug Primary Schools. The Committee are surprised to note that inspite of informing them that existing number of schools are adequate to cater to the needs of NDMC area, construction of a Senior Secondary School opposite Birla Mandir is under consideration for which an amount to Rs. 6.50 crore has been approved by the Council. During evidence, the Chairperson of NDMC informed that enrolments in NDMC schools have dropped during the last two years. In view of the above facts, the Committee have serious doubts whether the decision to start a new school has been taken after making proper assessment of the needs of the area. The Committee, therefore, desire that the decision to start the new school should be reviewed at the highest level after making a realistic assessment of the need of the area and the Committee be appraised of the outcome thereof.

##### **Reply of the Government**

There is only one Senior Secondary School in the area north of Rajpath to cater to the needs of students of 5 primary schools in the area. The enrolment figures are as follows:

<b>Name of School</b>	<b>Enrolment in Primary Section</b>
Navyug Primary School	35
Navyug Pr. School, Mandir Marg	70
N. P. School, Tilak Marg	70
N. P. School, Pataudi House	35
N.P. School, Derbhanga House	35
Navyug Sr. Sec. School, Peshwa Road	70
<b>TOTAL</b>	<b>245</b>

However, the total number of seats available in Navyug Sr. Sec. School at Peshwa Road in Class-VI is only 105.

Presently, the students of Primary schools of the North of Rajpath go to various Senior Secondary Schools as under:

- a) The students of Pataudi House go to Peshwa Road.
- b) The students of Tilak Marg which is a 2 section school go to Sarojini Nagar.

- c) The students of Mandir Marg go to either Moti Bagh or Vinay Marg.
- d) Jor bagh & Darbhanga House Primary Schools were started in academic session 2005-06 and thus after 3 years from now shall need a Sr. Sec. School to adjust its students.

It is seen from above that students of Mandir Marg & Tilak Marg who pass class V and of approximately 10-11 years of age have to travel long distance to attend Class VI. This is against the policy of neighborhood schools.

To accommodate the primary school students of the area, a new Navyug Sr. Sec. School at Mandir Marg is required. It is, therefore, proposed to establish a new Navyug Sr. Sec. School in Mandir Marg area.

(Ministry of Home Affairs OMNo.16015/4/06-  
Delhi-II dated 9th May, 07)

## Chapter IV

### **RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH GOVERNMENT'S REPLIES HAVE NOT BEEN ACCEPTED BY THE COMMITTEE**

#### **Recommendation (Sl. No. 2, Para No. 2)**

The Committee note that Balakrishna Committee constituted to look into the manner in which the governance of the Union Territory should be carried on, also looked into the functioning of the Municipal arrangements in the area. That Committee had recommended that NDMC should consist of a certain number of Members elected on the basis of adult franchise and an equal number of members appointed by the Lt. Governor and the Vice Chairman, NDMC should be elected by members themselves. As the area covered by NDMC includes not only Government offices, Diplomatic Missions, etc., but also about three lakh resident population, the Committee are of the view that the recommendations of Balakrishna Committee in this regard need to be reconsidered by the Government in all seriousness. This attains even greater significance in view of poor participation of nominated members of the Council in the meetings of the Council and its committees. The Committee also note that according to Section 4(2) of the NDMC Act, 1994, the Members of Parliament representing the constituencies which comprise wholly or partly the New Delhi Area, shall be special invitees for the meetings of the council without a right to vote. On the other hand, the MLAs representing constituencies, which comprise wholly or partly the New Delhi area enjoy the right to vote in the Council meetings. The Home Secretary was candid in admission during evidence: "I think it stands to reason that Members of Parliament should also have a voting right." The Committee, therefore, stress that Government should review the desirability of modifying composition of the council as recommended by Balakrishna Committee keeping in view the basic democratic principles and also granting voting right at the council meetings to the Members of Parliament representing the constituencies comprising wholly or partly the area under the jurisdiction of NDMC.

#### **Reply of the Government**

It has been decided that the aforesaid recommendations made by the Estimates Committee are required to be looked into in greater detail to come to correct conclusion and for the present, the existing arrangement may be continued.

(Ministry of Home Affairs OM No.16015/4/06 Delhi-II  
dated 9th May, 07)

#### **Recommendation (Sl. No. 6, Para No. 6)**

The Committee are also constrained to find that there were press reports and audit observations on the failure of NDMC in assessing tax pertaining to 85 properties

located at Anant Ram Dairy, though basic amenities were being provided by NDMC to the colony. What is more distressing is the fact that NDMC has failed to explain before the Committee as to how NDMC was obliged to provide civic amenities to these buildings considered to be unauthorized and even not coming under the purview of the tax net. It is also not clear on what considerations and at what level it was decided to provide civil amenities to these unauthorized buildings. These facts lead to the presumption that NDMC has possibly aided and abetted unauthorized construction by providing them the amenities. Under the circumstances, the Committee recommend that an in depth and thorough enquiry be conducted into the entire sequence of events of this case and those responsible be brought to book.

Although the Committee were informed during evidence held on 19<sup>th</sup> July, 2005 that the Council had taken a decision that without prejudice to the status of the buildings, they shall be assessed and notices shall be issued to the owners, it has not been implemented till August, 2005. The Committee trust that NDMC would earnestly pursue the matter and recover the arrears of property tax as admissibly under the rules without any further delay. The Committee would like to be apprised of the specific action taken in this regard.

### **Reply of the Government**

During the course of survey conducted by the field staff of the House Tax Department in the year 1999-2000, 65 properties were found to be constructed. Notices under section 72 of the NDMC Act 1994 were issued to all the 65 owners of the properties for assessment of property tax with effect from 1.4.99. The Deptt. is in process of settling pending notices. In the NDMC Act no time is specified for settlement of notice under section 72. The demand shall be raised against the persons primarily liable for payment of Property Tax w.e.f. 1.4.99. Further the field staffs have been entrusted the job to conduct survey of the entire Anant Ram Dairy Colony and to book the properties which have come up recently.

No separate enquiry has been conducted in the matter as this has already been examined in the Annual Audit Report of the Chief Auditor of NDMC. The Property Tax Department of NDMC has issued notices under Section 77 of the Act for initiating assessment proceeding for property tax in 120 cases out of 183 properties located there. In 63 cases, Department is conducting survey and notice will be sent very soon.

In the meanwhile, Ministry of Urban Development had constituted a Committee under Shri K. K. Mathur, IAS (Retd.) to look into various issues relating to unauthorized development in the form of farm houses and unauthorized colonies inhabited by affluent sections of the society. The report of the Committee is under consideration of the Government.

(Ministry of Home Affairs OM No.16015/4/06-  
Delhi-II dated 9th May, 07)

### **Recommendation (Sl. No. 10, Para No. 10)**

Electricity Department of NDMC is responsible for distribution network upto the supply point of the consumers in the entire NDMC area and for development of power distribution system to meet the growing demand of various categories of consumers. The Committee have been informed that the some of the problems of power supply were due to tripping of the grip and burn out of some transformers, which needed replacement. Since it is essential to ensure overall improvement in the services provided by the Council as well as uninterrupted power supply to the consumers, the Committee suggest that NDMC should motivate its maintenance staff through appropriate incentives and implement their short-term and long term plans strictly according to time schedules prescribed for the purpose.

### **Reply of the Government**

Some of the problems in ensuring continuity of power supply partly relate to trippings from Delhi Transco Limited end over which New Delhi Municipal Council has no control as power supply is received by New Delhi Municipal Council from Delhi Transco Limited. With regard to the efficient working of the New Delhi Municipal Council system for providing uninterrupted power supply, an Expert Committee headed Sh. Y.P. Singh (formerly Member Tech. Delhi Vidyut Board & Advisor(Power) Govt. of NCT of Delhi was constituted on 9<sup>th</sup> August 2005 to study the existing New Delhi Municipal Council system/analyse the weaknesses, make recommendations and prepare action plan for preventive maintenance etc.

The Committee submitted its report on 30.9.2005. Based on the recommendations of the Expert Committee, the action taken for Short Term & Long Term Plans has been made which is as under:

### **Short Term Plans**

<b>Sl. No.</b>	<b>Plan</b>	<b>Status</b>
1	Replacement/augmentation of LT Panels and 55 distribution transformers at various electric substations.	Tenders at an estimated cost of Rs.6.53 Crores have already been called and are under technical evaluation. Works are expected to be awarded in the next three months and thereafter executed before 31.03.2008.

2	Replacement of 11KV HT panels in 40 nos. electric substations that have served their useful life.	Tenders for 30 nos. electric substations have already been called and are due for opening on 17.04.2007.
3	Replaced of old 11KV HT feeders and interconnectors cable (12 K.Mtrs. approx) that have served its useful life.	The works are in progress as per site requirement and are expected to be completed by 31.03.2008
4.	Providing Electronic Energy Meters to all the consumers in NDMC area.	Tenders were called both for three phase and single meters. Tenders for single phase meters are to be re-called whereas tenders for three phase meters are in process.
5.	Procurement of 2 no. additional cable fault locating vans for repair of LT cable faults	Tenders have already been called and are in process. Technical specifications are being changed as per latest available specifications. These are expected to be procured by 31.03.2008.
6	Preventive maintenance works as recommended.	These are ongoing works and major preventive works have again been completed before start of summer 2007 viz. before 31.03.2007.
7	Establishing 33KV substations at Trauma Centre of AIIMS	The works have since been completed. Testing & Commissioning is in process. The S/S is to be commissioned before 30.04.2007 providing 16 MVA additional power.

## Long Term Plans

Sl. No.	Plan	Status
a)	Replacement of remaining HT/LT switchgears, distribution Transformers that have served their useful life	As per site requirement, the works will be taken in hand for timely execution. With the passage of time, additional works of this nature are required to be done. These are continuous works, which shall be completed as per site requirements.
b)	Replacement of remaining old 11KV HT feeders & interconnector cable that have served their useful life	
c)	There are a number of high voltage schemes which are under process with CE(E-I) Deptt., some are listed below:	
1	Replacement of sick/faulty 66KV feeder from GT Station to NDMC substation Vidyut Bhawan.	The estimates have already been sanctioned and tenders are being called.
2	Replacement of remaining old 33 KV IP feeders that have served their useful life and feeding power supply to NDMC area.	The estimates are yet to be prepared. The old 33 KV feeders are in working condition and in use.
3	Laying of additional 66KV feeder from Park Street Grid station of DLT to S/S School Lane & Vidyut Bhawan of NDMC	Estimates have already been sanctioned. C.E.A. are being engaged as Consultants and tenders are to be shortly called.
4	Establishing of 66KV S/S at BD Marg & 33KV S/S at Church Road	Earlier called tenders were rejected. Fresh tenders are being called.

5	Augmentation of existing 33KV substations at State Guest House & Babu Dham to 66KV	The work is linked with up-gradation of BSES Ridge Valley S/S to 220KV which may take about 2 years. Work is being planned accordingly.
6	Establishing 220KV S/S at Harish Chand Mathur Lane & Trauma Centre	DTL has already called tenders and the works are expected to be completed within two years.

Regarding incentives to the Maintenance staff for their motivation, and to increase efficiency following actions have been taken:

1. The staff have been provided with proper hand tool kits.
2. Maintenance staff have been provided with Mobile Phones.
3. Promotions to the eligible field staff.
4. Filling up the vacant posts is receiving top most priority.
5. Residential accommodation is provided to essential duty staff on out of turn basis.
7. Health Scheme Plan for all employees and their dependants with leading Hospitals is under active consideration/implementation.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

**Recommendation (Sl. No. 11, Para No. 11)**

As regards over billing and faulty working of water and electricity meters, the Committee are informed that there is an established procedure to rectify over billing and faulty working of water and electricity meters. The Committee is of the opinion that this is an area that requires utmost attention by NDMC and steps should be taken to check over billing and for replacing faulty water and electricity meters with promptitude. They also desire that the programme for modernization of Water Meter Workshop should be taken up in right earnest and completed within a specific time frame.



## **Reply of the Government**

In case of defective electric/water meter, the electricity and water charges are assessed provisionally and the final assessments are made on the following basis:

1. Consumption Pattern of Last year (CPL - based on the average consumption during the corresponding period of the preceding year)
2. Consumption Pattern of Subsequent year (CPS - based on the average consumption during the corresponding period of the subsequent year)
3. Average base (based on CPL and CPS basis. The average is worked out as 
$$\frac{\text{CPL} + \text{CPS}}{2}$$
)

NDMC has already provided electronic energy meters to its bulk supply consumers having electrical load of above 100 KW. There are nearly 660 consumers in this category.

For the remaining categories of consumers, an estimate for providing electronic energy meters is already in process. The requirement of such consumers is 50,000 meters approx. and the estimated cost is Rs.13.00 crores approx.

Tenders have already been invited for procurement of electronic energy meters. Technical bids have already been finalized and price bids also opened. The tender are presently under scrutiny.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

## **Recommendation (Sl. No. 20, Para No. 20)**

The total number of vehicles registered in Delhi has increased more than six times and the number of private cars, motor cycles, etc. has increased more than seven times during the past twenty years. The Committee find it astonishing that despite such a substantial increase in the number of vehicles in Delhi, NDMC has not yet framed any "parking policy" to meet the requirements of people visiting some of the already over-crowded and prominent places within its area. What is more distressing is the fact that NDMC displayed a lackadaisical attitude in the matters connected with allotment of parking lots and could not prevent running of unauthorized parking lots in its area as substantiated by the information furnished to the Committee. Even Audit has brought out that as many as seven parking lots were allotted in 2000 and 2001 without obtaining proper approval and two parking lots were being run unauthorizedly during the same period. Contractors who were allotted four parking lots in 1995 for three years had not until March, 2003 paid outstanding license fee of Rs. 13.25 lakh due upto July, 1998

and no efforts were made by the Council to pursue recovery of the outstandings. It goes without saying that such irregularities cannot be perpetuated without the connivance of employees in the Council who are responsible for regulating parking lost. The Committee take a very serious note of such irregularities in the Council and recommend that responsibility should be fixed for the irregularities, erring officials punished, defaulting contractors black-listed and the overdues recovered without any further delay. The follow up action taken in this regard should be intimated to the Committee. The Committee also desire NDMC to formulate a parking policy to regulate traffic in the area under its jurisdiction, to take up the construction of proposed multi-level parking lots at the earliest and take steps for setting up more multilevel parking lots in its area.

### **Reply of the Government**

NDMC had framed a parking policy to meet the requirement of people visiting some of the crowded areas. Last such policy was adopted by the Council in the year 2004 which had taken into account various factors to prevent running of unauthorized parking lots.

Under the provision of NDMC Act, only Chairperson, NDMC is competent to accord approval for acceptance and rejection of the tenders invited for various works, including parking lots. The Asstt. Secy. of the Deptt. is authorized to convey approval of the Chairperson for allotment of the parking lots.

For pursuing the recovery of outstanding dues from the parking contractors, it is stated that upto the year 1995, most of the parking lots were allotted to Ex-servicemen sponsored by Director General (Resettlement, Ministry of Defence). The outstanding of Rs.13.25 lacs due upto July 1998 are pending against those Ex-servicemen. With a view to effect recovery from the said ex allottees, the matter has been taken up with the Director General (Resettlement) and matter is being pursued vigorously.

For maintenance of proper records, and recovery of Council dues, an Accounts Section has been created in the year 1998 for the Enf. Deptt. Since then proper records relating to demand and collection security etc. are being maintained and pending recoveries are watched.

A survey has been conducted by RITES Ltd. to recommend ways and means for proper management of the parking lots in NDMC area and also to reorganize the existing parking lots. The recommendations of the RITES have since been received and the same have been submitted for approval of the competent authority for adoption in NDMC.

In order to improve parking infrastructure in NDMC area and as per the parking policy of Delhi Government development of the following three multilevel parkings has been taken up on a public private partnership basis:

1. K. G. Marg, behind HT Building.

2. Baba Kharak Singh Marg,.
3. Sarojini Nagar

Global bids have been invited and qualification process is over. Based on the development control regulations approved by the DDA further stages of bid process are being taken up.

Bids have been received on 9.4.2007 and are under scrutiny.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (Sl. No. 23, Para No. 23)**

It is disturbing to note that as against 418 notices served by the Unauthorized construction Cell of NDMC, follow up action was taken by NDMC only in 145 cases for demolition or sealing of unauthorized premises. The remaining cases are pending before different courts including public hearing by competent authority in NDMC. The Committee have also been informed that a number of religious structures exist in NDMC area on public pathways, footpaths, etc., and in order to ensure that they do not spread, these structures have been videographed and will be updated every three to six months. The Areas Inspectors have been made responsible for checking any addition to the existing structures. From the data furnished before the Committee, it is quite evident that the area Inspectors have not been vigilant enough to check encroachments and unauthorized constructions.

Distressingly, all records pertaining to unauthorized constructions/encroachments prior to January, 2002 are not traceable. To say the least, it is a clear indication of NDMC officials working hand in glove with those responsible for such encroachments. The Committee deplore such actions on the part of public servants who are responsible for protecting and safeguarding public property. The Committee recommend that an enquiry be conducted into the entire episode connected with missing official records pertaining to encroachments in NDMC area and the culprits be brought to book. The files should either be traced or reconstructed within a specified time-frame and the encroachers dealt with firmly. The Committee would like to be apprised of the results achieved in the matter within six months from presentation of this Report.

### **Reply of the Government**

In order to have better vigilance and effective checks on unauthorized construction, the Junior Engineers posted in Un-authorized Construction Cell (UACC) have been delegated with powers to issue stop work order notices to the party as and when any ongoing unauthorized construction is detected.

As far as records pertaining to unauthorized constructions prior to January 2002 are concerned, it is submitted that records prior to 2002 are available on separate individual files, which are being consolidated. The records of unauthorized construction after that period have been consolidated at one place and are being updated regularly.

(Ministry of Home Affairs OM No.16015/4/06-Delhi-II  
dated 9th May, 07)

**Recommendation (Sl. No. 24, Para No. 24)**

The Committee also note that during the joint survey for unauthorized constructions in Lutyen Bungalow Zone area conducted by NDMC and Land & Development Office, only 554 out of 771 properties could be surveyed as 217 properties either locked or not allowed. The Committee desire that the survey of the remaining 217 properties should also be conducted expeditiously and appropriate action taken in the cases of unauthorized construction noticed in this area.

**Reply of the Government**

NDMC is in the process of restarting survey of 217 properties which were found locked or where survey not allowed by the owner or belongs to Foreign Missions. Notices for survey are being served.

Out of these 217 properties, the department is in the process of issuing notices to 13 properties belonging to Foreign Embassy/Missions to survey the area for unauthorized constructions.

(Ministry of Home Affairs OM No.16015/4/06-Delhi-II  
dated 9th May, 07)

**Recommendation (Sl. No. 26, Para No. 26)**

Talkatora Indoor Stadium is given on rent for holding various functions and the parking space adjacent to the Indoor Stadium is also rented out for cooking and catering services for some of such functions. It has been pointed out in a representation submitted to the Committee by the residents of Park Lane that whenever the vacant space is let out, the leftover food and other garbage are not cleaned for days. Moreover, tents and fittings are erected and dismantled late in the night causing great deal of noise pollution and disturbance to the residents of Park Lane adjacent to the Indoor Stadium. However, Ministry of Home Affairs informed the Committee that efforts are made to clear the leftover food by 10 a.m. on the following day and the users of the Stadium are also being asked to clean up the parking space immediately after the functions are over. In view of the serious problems being faced by nearby residents particularly during nights, the measures taken by NDMC for timely cleaning up, checking noise pollution

and disturbance to the nearby residents seem to be inadequate. The Committee, therefore, recommend that NDMC should use space inside the Stadium for cooking food etc. and not use the parking space for such purposes. They also desire that NDMC should frame clear-cut guidelines for users of Talkatora Indoor Stadium and ensure their strict compliance by the users as well as NDMC staff. The concerned officers/staff should be invariably made accountable for any lapses in this regard.

### **Reply of the Government**

After the representations of the Residents of Park Lane were received, cooking/catering has been allowed in the side lane of the Talkatora Indoor Stadium.

Cooking inside the premises is not permitted by the Fire Department, NDMC, as it is a fire-hazard. Recently, Council has approved enhancement of the charges for booking this side lane for catering purposes, from Rs.2,000/- to Rs. 10,000/-. The security has also been enhanced from Rs. 5,000/- to 10,000/-. In case of any violations the security is liable to be forfeited.

The staff has been given strict instructions for ensuring that erection and dismantling of tents is carried out during day time.

(Ministry of Home Affairs OM No.16015/4/06-Delhi-II  
dated 9th May, 07)

### **Recommendation (Sl. No. 29, Para No. 29)**

In view of the prestigious Commonwealth Games 2010 to be hosted in the capital, there is an urgent need for all agencies of the Government including NDMC to gear up in order to provide infrastructure on a par with international standards. In addition to upgradation of the Stadia, parking areas; roads; parks; shopping centers; places of tourist interest; etc., are also required to be brought up to the desired standards. Making NDMC area slum free and rehabilitation of the slum dwellers are also some of matters requiring prompt attention of the Council. The Committee, therefore, stress that NDMC should formulate an action plan for providing total face lift to the city falling within its jurisdiction and have it implemented within a stipulated and rigid time-frame. The Committee would like to be apprised of specific steps being taken by NDMC in preparation for the Commonwealth Games 2010.

### **Reply of the Government**

In view of the Commonwealth Games-2010, training needs are being identified to upgrade the work culture and output to meet international standards. Behavioral

capsules are also being designed for the officers/officials of all categories and even skilled/unskilled workers are being trained for enhancing their knowledge and to keep them informed with the latest techniques and implementation thereof.

## **Projects:**

### **(1) Stadia Projects:**

The concept plan for Talkatora Stadium, a venue for boxing event has been submitted to Delhi Urban Arts Commission (DUAC) for approval. The detailed plan and estimates are under preparations.

The concept plan for Shivaji Stadium, a venue for warm-up hockey matches, developed by the Architect consultant is being scrutinized.

### **(2) Road Improvement Plan(RIP):**

Out of 52 roads in this project, work on 21 roads has been completed. The work in respect of 5 roads is in progress.

### **(3) Redevelopment of Connaught Place:**

The plan of Restoration of Façade of 'C' block has been approved by DUAC and the administrative approval taken for expenditure sanction has been obtained.

The tenders for restoration of Façade of 'C' block has been received and the technical bid is under Scrutiny.

### **4) Street Landscaping Project:**

The major roads taken in this project are (i) Mother Teresa Crescent, (ii) BKS Marg & Hanuman Plaza, (iii) Tees January Marg & Lane, (iv) Niti Marg, (v) S.P. Marg, (vi) Aurbindo Marg, (vii) Mandir Marg, (viii) Janpath, (ix) Dalhousie Road & (x) Church Road. The conceptual plan except the roads appearing at serial numbers (vii) & (viii) have been approved. Preliminary estimates are being prepared. In case of road at serial numbers (vii) & (viii), the conceptual plan is at the stage of preparation. The landscaping of Dalhousie road and Church road will be done departmentally.

### **5) Restoration of N.P. Boys School:**

The Heritage Conservation Committee and DUAC have approved the concept and design of this project. Preliminary estimates has been approved by the Council. Notice inviting tender is being prepared.

## **6) Restoration of Gole Market:**

The Heritage Conservation Committee and DUAC have approved the concept and design of this project. Preliminary estimates has been approved by the Council. The project has been divided into three segments.

- iv) Implementation of Signages, Street furniture detailed estimates is being scrutinized.
- v) Rehabilitation of Buildings & services and façade restoration. Detailed estimates has been prepared and is being checked by Planning Deptt.
- vi) Improvement of interior design and upgradation of shop office. Detailed estimates is being scrutinized

## **7) Multilevel Parking:**

Three locations have been identified for the construction of Multi Level Parking on public-private participation basis to ease out the problems faced by citizen in parking of vehicles. These sites are located at Baba Kharak Singh Marg, Kasturba Gandhi Marg (behind HT Bldg.) and Sarojini Nagar. M/s IDFC has been appointed as consultant for this project. Tenders have been received for this project and is under scrutiny.

## **8) Construction of Public Toilets:**

This project is meant to improve public utilities in NDMC area and the work i.e. being executed as Build-operate-transfer basis. The first plan of the work for creating facility south of Rajpath is already in progress and is being done by M/s Hythro Power Corporation Ltd. The tender for the second to create this facility north of Rajpath is ready for publication phase.

## **9) Redevelopment of Yashwant Place, Cinema Complex:**

This complex is being developed as a modern leisure cum commercial center on public-private participation basis. The work is being done under the consultancy of M/s IL&FS.

## **10) Municipal Waste Processing & Disposal facility at Okhla:**

NDMC has earmarked an area of land measuring about 15 acres for establishing facilities to process, manage and dispose Municipal Solid Waste on public-private participation basis at Okhla. M/s IL&FS has been appointed consultant for this project. The plant will take care of the MSW and the bi-products, such as RDF, fluff bio-gas etc. which will be utilized for generation of electricity and producing fly ash.

## **11) PPP Project for the Collection and transporation of Municipal Solid Waste:**

The work of collection, segregation and transporation of MSW and landscape waste (leaves, tree trimmings, branches etc.) in NDMC area from point of collection to

the land fill site waste processing site has been awarded to M/s Ramkey Energy & Environment Ltd. for a period of 8 years.

**12) NDCC Phase-II:**

The work of rectifications of defects and the balance work of NDCC Phase-II building and the auditorium and Library building is in progress. The target date completion of this project is Dec. 2007.

**13) Janpath Market Improvement:**

Tenders for the improvement of façade for Janpath Road berm market has been called and will be opened in the last week of April 07. The redevelopment plan for various other NDMC markets is under preparation.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)



### **III. Chapter V**

## **RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF GOVERNMENT ARE STILL AWAITED**

### **Recommendation (Sl. No. 3, Para No. 3)**

The Committee on Subordinate Legislation in their 5<sup>th</sup> Report (Second Lok Sabha) had recommended that ordinarily Rules should be framed under an Act as soon as possible after the commencement of the Act and in no case this period should exceed six months. The Committee take serious note that though the NDMC Act came into force in 1994, NDMC has not framed the Rules and Regulations under it even after more than a decade of its commencement. Section 24 of the Act provides that the quorum necessary for transaction of business at a meeting of the Council shall be prescribed by the Central Government. The word, 'prescribed' has been defined under Section 2 (34) of the Act as prescribed by rules made under this Act. The Committee are at a loss to understand how the Council has been regulating its meetings without prescribing the quorum and how the Council continues to function under the saving clause of the Act, i.e. under the Rules and Bye-laws which were framed way back in the year 1911. The Committee feel that the delay in framing the Rules has defeated the very purpose of the Act as its provisions cannot be fully implemented as contemplated until Rules and Regulations are put in place. The Home Secretary admitted during his deposition before the Committee that there has been inordinate delay in framing the Rules under the Act and assured the Committee that the Bye-laws shall be in place before the end of 2005. The Committee trust that Rules must have been framed and notified by Government by now as per the assurance given before the Committee. The Committee would like to be apprised of the action taken by the Government in this regard.

### **Reply of the Government**

As per the New Delhi Municipal Council Act, 1994, rules are required to be framed by the Central Government on seven subjects, of which rules have been framed in respect of five subjects. Details in this regard are given in the Annexure. Position regarding the two sets of rules, which are yet to be framed, are as under:

- (i) Preparation of Scheme for distribution of electricity: New Delhi Municipal Council is awaiting policy guidelines from Delhi Electricity Regulatory Commission in accordance with the provisions of the Electricity Act, 2003.
- (ii) Manner of sealing the unauthorized constructions: The draft rules are at the stage of inter-ministerial consultation.

**Annexure**

**Status of the rules, etc to be framed by the Central Govt. under NDMC Act**

<b>Sl. No.</b>	<b>Section</b>	<b>Subject</b>	<b>Present status</b>
1.	16 (2)	Rates for attending meetings	The notification regarding the New Delhi Municipal Council (Rates for attending meetings of the Council) Rules, 2006 was published on 6 <sup>th</sup> December, 2006.
2.	24 (1)	Quorum	The Central Govt. had prescribed quorum for the meetings of the Council vide notification dated 31 <sup>st</sup> January, 1996.
3.	195 (1) (b)	Preparation of schemes for distribution of electricity	New Delhi Municipal Council is awaiting policy guidelines from Delhi Electricity Regulatory Commission in accordance with the provisions of the Electricity Act, 2003.
4.	250 (1)	Manner of sealing the unauthorized construction	Draft rules are at the stage of inter-ministerial consultation.
5.	253 (2)	Terms and conditions of service of the Presiding Officer of Appellate Tribunal	There is single Appellate Tribunal for both MCD and NDMC. Rules for the Conditions of service of the Presiding Officer of the Municipal Appellate Tribunal were notified by the Central Govt. on 10 <sup>th</sup> February, 1986 and Rules for the Procedure to be followed by the Tribunal were notified by the Central Government on 10 <sup>th</sup> February, 1986 under the Delhi Municipal Corporation Act, 1957.
6.	253 (6)	Terms and conditions of service of the Registrar and other staff of Appellate Tribunal	
7.	254 (3), 255 (4), 255 (6)	Form of appeal and rules of procedure of Appellate Tribunal.	

### **Recommendation (Sl. No. 5, Para No. 5)**

The Committee are perturbed to note the staggering amount of outstanding property tax which has reached Rs. 329.25 crore as in 2004-05 from Rs. 78.28 crore in 1994-95. The Committee further note that as on 31.3.2005, there were 88 major defaulters of property tax whose outstandings were above the range of Rs. 50 lakh each. While quantum of arrears of outstanding property tax against these defaulters is stated to be Rs. 197 crore, the amount recoverable on this account works out to over Rs. 20 crore as per the information furnished to the Committee. The measures taken by NDMC for recovering the outstanding dues from defaulters, such as attachment of rent, moving Estimate Officer for recovery under Public Premises Act, litigations and reminders have not yielded the desired results. In many cases the recovery of property tax/service charges is locked up in dispute, litigation or remand. The Committee are also deeply concerned to note that half of the arrears for recovery pertain to hotels. The formula under which the hotels were being assessed prior to 1994 has been set aside by the Court and the arrears are being reassessed as per court order. The Chief Auditor, NDMC has also pointed out in the Annual Audit Report that there have been cases of under assessment of tax resulting in loss of revenue and undue delay in finalization of assessment rateable value of property and tax thereon. The committee view these facts seriously and recommended that specific time-frame should be fixed for assessment/reassessment of tax as also recovery of arrears and concerted efforts should be made for an early recovery of the outstanding dues.

### **Reply of the Government**

New Delhi Municipal Council is making concerted efforts for recovery of arrears for which notices under Section 100(1) of the NDMC Act have been issued to the defaulters. Wherever required, orders for attachment of rent are being issued under section 108 of the NDMC Act, 1994. For settlement of remand cases, time frame has been made with the prior approval of the competent authority. The cases for settlement of remands are under process. Action Plan duly approved by the Chairperson has been circulated for compliance and is being followed.

Due to its concerted efforts, New Delhi Municipal Council collected arrear demand of Rs.34.23 crores in the year 2005-06 and Rs.25.60 crores in the year 2006-07. The Council also made efforts to rectify incorrect demand. As a result, demand was reduced by Rs.22.38 crores in 2005-06 and by Rs.9.76 crores in 2006-07. It may also be mentioned that a demand of over Rs.37 Crores is blocked in litigation in the case of State Trading Corporation, pending in the Supreme Court, and other linked cases. Similar issues are involved in a large number of other cases and the Council is not pressing for payment till the finalization of case in the Supreme Court.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

### **Recommendation (Sl. No. 8, Para No. 8)**

The Committee have been informed that it has been decided that NDMC would be paid license fee by Government Departments at CPWD rates and that the license fee shall be increased for a period of five years at 20% per annum to bring it closer to the market rates and the position shall be reviewed after five years. It has been pointed out that the Directorate of Estates itself has not implemented the decision so far and NDMC is facing difficulties in recovering huge outstanding of license fee from Government Departments. The Committee therefore, desire that Ministry of Home Affairs should take up the matter at the highest level with the Ministry of Urban Development so that user Departments are directed to comply strictly with the decision for payment of license fee.

### **Reply of the Government**

While it is a fact that effective from 1.4.2002 increase in licence fee at 20% had been proposed, this has never come into effect. The reason is that the increase was proposed in view of the fact that the Directorate of Estates was considering de-leasing of the building at Lok Nayak Bhawan and entering of direct tenancy between the occupier departments and New Delhi Municipal Council. If that had happened, the occupier departments were at liberty to enter into direct tenancy with New Delhi Municipal Council taking into account 20% increase in licence fee which would remain static for a period of five years upto 2007. However, this was not agreed to and it was decided to restore status quo, which effectively meant that no increase was to be effected in licence fee and existing terms and conditions would continue. New Delhi Municipal Council was also informed about this decision by the Directorate of Estates

Thus, since the revision of licence fee at 20% per annum for a period of five years has not been implemented as such, 20% increase per annum in rent is not to be given. However, periodical increase in rent has been granted to New Delhi Municipal Council upto 07.11.2003 and further increase is under active consideration of Directorate of Estates.

In respect of Akbar Bhawan, Ministry of External Affairs increased the licence fee by 20% from 1.4.2002 till 31<sup>st</sup> March, 2004 and thereafter, they are paying the licence fee at 8% annual increase. The Income Tax Department and Central Provident Fund Commissioner, occupying Mayur Bhawan, have not increased the licence fee by 20% from 1.4.2002.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

**Recommendation (Sl. No. 13, Para No. 13)**

NDMC generates about 275 metric tones of garbage per day which is transported to MCD landfill sites incurring an expense of Rs. 2 crores per annum. The Committee have been informed that even the MCD landfill sites are going to be filled up very soon and NDMC does not have any scientific states of the art landfill. The Committee, however, note with satisfaction that taking clue from a suggestion made by them during the briefing, NDMC is presently working on a new project to set up state-of-art compost plant with the facility for segregation of all types of waste and a Refuse Derived Fuel (RDF) Plant with private sector participation and the plant is expected to be set up in a year. The Committee trust that NDMC would pursue this project earnestly and make all out efforts to set up the plant within the time frame worked out for this purpose. They expect to be apprised of the progress made by NDMC in this regard.

**Reply of the Government**

New Delhi Municipal Council is in process of setting up state of the art compost plant with the facility of segregation of all types of waste by outsourcing through IL & FS. Tripartite agreement is proposed among NDMC, MCD and IL & FS. As per this arrangement, garbage is segregated and part of this is recycled. Organic part is converted into fuel at the RD Plant. Municipal Corporation of Delhi has signed the concerned agreement. New Delhi Municipal Council is about to sign it.

The work of collection, segregation and transportation of Municipal solid wastes from the collection point to the land fill/treatment facility site has been awarded to M/s Ramkey Energy & Environment Ltd.

(Ministry of Home Affairs OM No.16015/4/06- Delhi-II  
dated 9th May, 07)

**NEW DELHI;**  
**August 20 , 2007**  
**Sravana 29 ,1929(S)**

**C. KUPPUSAMI,**  
**Chairman,**  
**Committee on Estimates.**

**MINUTES OF SIXTH SITTING OF THE ESTIMATES COMMITTEE**  
**(2007-08)**

The Committee sat on Thursday, the 16<sup>th</sup> August, 2007 from 1500 hours to 1600 hours.

**Present**

Shri C. Kuppusami                      -                      Chairman

**Members**

2. Shri Lal Muni Choubey
3. Shri Bikram Keshari Deo
4. Shri P. Karunakaran
5. Shri Sanat Kumar Mandal
6. Shri D. Narbula
7. Shri Arjuncharan Sethi
8. Shri Brijbhushan Sharan Singh
9. Shri Lakshman Singh
10. Kunwar Manvendra Singh
11. Shri Madhu Goud Yaskhi

**Secretariat**

1. Shri A. Mukhopadhyay                      -                      Joint Secretary
2. Shri C.V. Gadgil                              -                      Director (I)
3. Smt. Manju Chaudhary                      -                      Deputy Secretary-II

2. At the outset, the Chairman on his behalf and on behalf of the Committee placed on record their profound sorrow on the sad demise of Shri Ajit Singh, Chairman of NAFED and also a sitting Member of Parliament.

3. The Committee considered and adopted the following draft Reports with some modifications as given in Annexures I and II:-

(i) Report on action taken by the Government on the recommendations contained in the Eleventh Report of the Estimates Committee (14<sup>th</sup> Lok Sabha) on the Ministry of Home Affairs – ‘New Delhi Municipal Council (NDMC)’ ; and

(ii) \*\* \*\* \*\* \*\*

4. The Committee authorized the Chairman to finalise the Reports in the light of modifications and also to make verbal and other consequential changes, if any, arising out of factual verification by the concerned Ministries and present the same to the House.

**The Committee then adjourned.**

## Annexure I

**Modification made by the Estimates Committee in the Draft Report on action taken by Government on the recommendations contained in the Eleventh Report of the Estimates Committee (14<sup>th</sup> Lok Sabha) on the Ministry of Home Affairs – ‘New Delhi Municipal Council (NDMC)’**

<u>Para No.</u>	<u>Page No.</u>	<u>Line</u>	<u>Modification</u>
1.4	1	Last Line	<p><b><u>After</u></b> : some of the recommendations.</p> <p><b><u>Add</u></b> : The Committee note that NDMC area comprises the territory that has been described as Lutyen’s Delhi which includes Rashtrapati Bhawan, Parliament House, Supreme Court, Diplomatic missions, residences of Ministers, Members of Parliament etc., and after noting the scope for improvement in the working of NDMC, the Committee had given some recommendations in its 11<sup>th</sup> Report (14<sup>th</sup> Lok Sabha). The Committee express their serious displeasure on finding action taken replies furnished by the Ministry to be evasive and not indicative of earnestness on the part of the Ministry. The Committee strongly condemn casual approach of the Ministry and are of the view that Ministry should not adopt such callous approach and should be extra vigilant and earnest in taking action on recommendations of the Committee.</p>
1.10	5	4 <sup>th</sup>	<p><b><u>Delete</u></b> : without any further delay.</p> <p><b><u>Read</u></b> : within six months.</p>



## APPENDIX II

### (Vide Introduction to Report)

Analysis of the action taken by Government on the recommendations contained in the Eleventh Report of the Estimates Committee (Fourteenth Lok Sabha)

(i)	Total number of recommendations/observations	29
(ii)	Recommendations/observation which have been accepted by the Government Sl. Nos. 1, 4, 7, 9, 12, 14, 16 to 19, 21, 22, 25, 27 and 28	15
	Percentage	51.72%
(iii)	Recommendations/observations which the Committee do not desire to pursue in view of Government's reply Sl. No. 15	1
	Percentage	3.45%
(iv)	Recommendations/observations in respect of which Government's replies have not been accepted by the Committee Sl. Nos. 2, 6, 10, 11, 20, 23, 24, 26 and 29	9
	Percentage	31.04%
(v)	Recommendation/Observation in respect of which Final replies of Government are still awaited.  Sl. Nos. 3, 5, 8 and 13	4
	Percentage	13.79%